

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:1701  
ANSWERED ON:30.11.2009  
SAFETY FOR INLAND NAVIGATION  
Thomas Shri P. T.

**Will the Minister of SHIPPING be pleased to state:**

(a) whether the Government proposes to bring a legislation for safety standards and compulsory wearing of life saving equipments inland navigation; and

(b) if so, the details thereof ?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY)

(a) & (b): Section 52 (1) & (2) of the Inland Vessels Act, 1917 empowers the State Governments to make rules and regulations for the protection of inland mechanically propelled vessels against explosion, fire, collision and other accidents. To enhance safety in inland navigation, sub-section 52 (2) (L) was inserted vide Inland Vessels (Amendment) Act, 2007 (No. 35 of 2007) wherein the State Governments are to prescribe the requirement of life saving appliances. There is no further proposal of the Central Government to bring legislation for safety standards and compulsory wearing of life saving equipments for inland navigation.